

THE ORISSA



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PART V

Acts of the Indian Legislature assented to by the Governor-General

GOVERNMENT OF INDIA
LEGISLATIVE DEPARTMENT

The following Act of the Indian Legislature received the assent of the Governor-General on the 29th March 1945 and is hereby promulgated for general information :—

ACT No. II OF 1945

An Act further to amend the Code of Criminal Procedure, 1898, for certain purposes.

WHEREAS it is expedient further to amend the Code of Criminal Procedure, 1898 (V of 1898), for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title—This Act may be called the Code of Criminal Procedure (Amendment) Act, 1945.

2. Amendment of section 161, Act V of 1898—To section 161 of the Code of Criminal Procedure, 1898 (V of 1898), the following sub-section shall be added, namely :—

“(3) The police-officer may reduce into writing any statement made to him in the course of an examination

under this section, and if he does so he shall make a separate record of the statement, of each such person whose statement he records.”

3. Amendment of section 426, Act V of 1898—After sub-section (2) of section 426 of the said Code, the following sub-section shall be inserted, namely :—

“(2A) When any person other than a person accused of a non-bailable offence is sentenced to imprisonment by a Court, and an appeal lies from that sentence, the Court may, if the convicted person satisfies the Court that he intends to present an appeal, order that he be released on bail for a period sufficient in the opinion of the Court to enable him to present the appeal and obtain the orders of the Appellate Court under sub-section (1) and the sentence of imprisonment shall, so long as he is so released on bail, be deemed to be suspended.”

G. H. SPENCE

Secy. to the Govt. of India